

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/00013 of 2020

Tuesday, this the 7th day of January, 2020

CORAM

**Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

Anish Kumar.S
S/o.Sasidharan N
Aged 42 years, Postal Assistant
Thiruvananthapuram GPO
Thiruvananthapuram-695 001
Residing at Sreeja Nivas
Poonthi Road
Kumarapuram, Medical College P.O
Thiruvananthapuram – 695 011, Mob:7907754236

(By Advocate Mr.V.Sajith Kumar)

Versus

1. The Union of India,
represented by
The Secretary to Government of India
Department of Posts, Ministry of Communications
Government of India, New Delhi – 110 001
2. The Secretary to Government of India
Department of Personnel and Training
Government of India, New Delhi – 110 001
3. The Chief Postmaster General
Kerala Circle, Thiruvananthapuram – 695 033
4. The Senior Superintendent of Post Offices
Trivandrum North Division
Thiruvananthapuram – 695 001

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5. The Senior Postmaster
Office of the Senior Postmaster
Thiruvananthapuram GPO,
Thiruvananthapuram – 695 001 Respondents

(By Advocate, Mr.N.Anilkumar,SCGSC)

This application having been heard on 7th January, 2020, the Tribunal on the same day delivered the following :

O R D E R (ORAL)

HON'BLE Mr.E.K.BHARAT BHUSHAN, ...ADMINISTRATIVE MEMBER

The applicant is at present working as a Postal Assistant. He is aggrieved by the rejection of his request for reimbursement of hostel fees for his son who is a student of Sainik School, Kazhakkottam. As is known, Sainik Schools are offering residential facilities and the stay at hostel is compulsory.

2. Under the circumstances, the prayer made in the Original Application is reasonable and fully justified. The relevant rules relating to 50 kilometers distance insisted upon, should not hinder the claim for hostel fee in the case of a student who is studying at a Sainik School. The prayer contained in the Original Application is allowed in full. The hostel fee paid till date is to be reimbursed to the applicant forthwith and in any case within thirty days of receipt of this order. In future also all such fees is to be reimbursed to the applicant. However, there shall be no order as to the interest.

.3.

3. The Original Application is allowed as above. No costs.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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List of Annexures

Annexure A1 - A true copy of the request dated 15.3.2018 submitted by the applicant to the 3rd respondent through proper channel

Annexure A2 - A true copy of the Memo No.12011/03/2008-Estt. (Allowance) dated 2.9.2008 issued by the 2nd respondent

Annexure A3 - A true copy of the Memo No.12011/07/2011-Estt(AL) dated 31.5.2012 issued by the 2nd respondent

Annexure A4 - A true copy of the reply letter No.Z-20025/05/2018-Estt.(AL) dated 15.10.2018 issued by the 2nd respondent to the applicant

Annexure A5 - A true copy of the Memo No.A-27012/02/2017-Estt.(AL) dated 17.7.2018 issued by the 2nd respondent

Annexure A6 - A true copy of the letter No.B/Staff/Tv GPO dated 19.1.2019 issued by the 5th respondent to the applicant

Annexure A7 - A true copy of the reply letter No.39(17)/2019/D(SSC) dated 14.5.2019 issued to the applicant by the Sainik Schools Society, Sena Bhavan, New Delhi

Annexure A8 - A true copy of the representation dated 25.5.2019 submitted by the applicant to the Director General, Department of Posts.

Annexure A9 - A true copy of the letter No.C/CEAS/Digs/2019 dated 28.10.2019 issued by the 4th respondent to the 5th respondent

Annexure A10 - A true copy of the letter No.B/PF/Anish Kumar.S dated 31.10.2019 issued by the 5th respondent to the applicant.
